

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes from Nagpur to Katol.

(b) As a precautionary measure to guard against obstruction to movement of the train by the Textile Mill workers on agitation on the closure of Model Mills, Nagpur.

(c) Yes. Sixteen such persons were arrested for charges under sections 147 IPC and 120 Indian Railways Act.

#### Family Planning

4118. Shri Liladhar Kotaki: Will the Minister of Health be pleased to state:

(a) whether the Family Planning Advisory Board, West Bengal have sent any request to amend the Indian Penal Code in order to make sterilization operation permissible; and

(b) the reaction of the Government thereto?

The Minister of Health (Shri Kar-markar): (a) No such request has been received from the West Bengal Government.

(b) Does not arise.

#### Agricultural Research Schemes in Jammu and Kashmir State

4119. Shri Inder J. Malhotra: Will the Minister of Food and Agriculture be pleased to state the number of names of the Agricultural Research Schemes financed by the Central Government which are in operation at present in Jammu and Kashmir State?

The Minister of Food and Agriculture (Shri A. F. Jain): A statement giving the required information is given below:

#### STATEMENT

Sl. No.	Name of the Scheme
1.	Rice Improvement Scheme.
2.	Co-ordinated Maize Breeding Scheme.
3.	Fruit Research Scheme.

Sl. No.

#### Name of the Scheme

- Scheme for the improvement of vegetables.
- Medicinal Plants Scheme, Regional Research Laboratory, Jammu.
- Investigations into the methods and practices of farming.
- Co-ordinated scheme for research for the improvement of Wool on regional basis.
- Rinderpest Eradication Scheme.

#### Central Assistance to Medical Colleges in Punjab

4120. Shri Daljit Singh: Will the Minister of Health be pleased to state the amount of Central assistance to be given to the medical colleges in Punjab State for the year 1959-60?

The Minister of Health (Shri Kar-markar): A sum of Rs. 2 lakhs has been provisionally allocated to the Government of Punjab as Central assistance during the year 1959-60 for the expansion of the Medical College, Amritsar.

#### Levy on Foodgrains

4121. Shri Jhulan Sinha: Will the Minister of Food and Agriculture be pleased to state:

(a) whether compulsory levy on foodgrains from the wholesale dealers by the State Governments has been in force in the whole of the country;

(b) if so, the percentage being collected by the said levy; and

(c) whether there has been exemption in specified areas from this levy in U.P. and Bihar on the ground of these being deficit areas depending on supply from Orissa?

The Minister of Food and Agriculture (Shri A. F. Jain): (a) Procurement of foodgrains under a system of compulsory levy on wholesale dealers is at present in force only in the States of Bihar, West Bengal, U.P., Punjab, Madras and Mysore in respect of rice and/or paddy.